

(a) whether one time increase in the pension as per the rank of soldiers was agreed upon from January 1, 1992 and implemented;

(b) if so, the details thereof;

(c) the total amount incurred by the Government annually on account of one-time increase in pension;

(d) whether as per a clause of this agreement, some percentage of the one time increase is reduced if the retired soldier serves for one year and more in any Government, Semi-Government or Public Undertakings after his discharge from the army;

(e) if not, the reasons therefor;

(f) whether the Government propose to reconsider to discontinue this clause; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, sir. Orders for payment of One Time Increase (OTI) in pension of those Armed Forces personnel who retired before 1.1.1986 were issued on 16.3.1992 and 25.2.1994. These orders are effective from 1-1-1992 and have since been implemented.

(b) Upto 31.12.1995, 5,72,828 Armed Forces pensioners have been sanctioned OTI in their pension.

(c) It is estimated that the scheme of OTI would involve an expenditure of Rs. 140 crores per annum.

(d) to (g). As per the orders, those Armed Forces pensioners who retired before 1.1.1986 and were re-employed for less than 10 years in civil posts under the Government or under Public Sector Undertakings, semi-Government organisations, etc., have been granted OTI in their pension on a graded scale depending upon the period of their re-employment. The Armed Forces pensioners re-employed for 10 years or more are not eligible for OTI. Armed Forces pensioners who retired before 1.1.1986 have been granted one time increase in their pension of the consideration that they had truncated career and retired from service much earlier than their counterparts in the civil services. Since this condition is not fulfilled in the cases of those Armed Forces pensioners who get employment in civil services after retirement from the Armed Forces and continue in service till the normal date of retirement in civil and earn second pension, they have not been granted OTI.

[Translation]

Opening of Central University

218. DR. LAL BAHADUR RAWAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to open Central University in the country during 1996; and

(b) if so, the details thereof, state-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b) Bills for establishment of Antarrashtriya Hindi Vishwavidyalaya and Maulana Azad National Urdu Univesity are pending consideration in Parliament.

Crash of Aircraft

219. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) the number of aircraft crashed due to bird-hit at Bareilly Air Force Aerodrome during the last three years;

(b) the financial loss suffered as a result thereof; and

(c) the steps being taken to prevent the recurrence of such accidents in future ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). No IAF Aircraft has crashed at Bareilly due to bird hit during the last three years. Hence, no financial loss has been suffered in this regard.

[English]

Illegal Occupation of Flats

220. SHRI SYED SHAHABUDDIN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of Government accommodation units of Type I to Type VI, type-wise, available for allotment to the entitled persons as on April 1, 1995;

(b) the categories of entitled persons for each type of accommodation;

(c) the total number of units which stood duly allotted on April 1, 1995, type-wise ;

(d) the total number of out of turn allotments included in the above, type-wise;

(e) the total number of units which are under non-entitled but authorised occupation as on April 1, 1995, type-wise;

(f) the total number of units which are under non-entitled and unauthorised occupation as on April 1, 1995, type-wise;

(g) whether the Government have formulated any guidelines for out of turn allotment and for allotment to non-entitled persons; and

(h) the steps taken by the Government for vacation of unauthorised occupants, entitled or non-entitled ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION)